

Open Court

**Central Administrative Tribunal, Allahabad
Bench
Circuit Bench at Nainital**

**Review Application No. 331/00047/2017 in
Original Application No.331/00410/2011**

This the 24th day of October, 2018

**Hon'ble Mr. Justice Bharat Bhushan, Member (J)
Hon'ble Mr. Gokul Chandra Pati, Member (A)**

Shri T. Pandey and others

Applicants

By Advocate: Sri Ram Prasad

Versus

1. Union of India through Secretary, Department of Science and Technology, Government of India, New Delhi.
2. Surveyor General of India, Hathibarkala Estate, Dehradun.

Respondents

By Advocate: Sri Tek Chandra Agrawal

ORDER

**HON'BLE MR. JUSTICE BHARAT BHUSHAN,
MEMBER (J)**

Heard counsel for parties.

2. It appears that Original Application (O.A.) No. 410/2011 was filed as many as 30 persons. Subsequently during the course of trial of O.A., 4 persons expired but their successors could not be substituted.

3. It appears that present review application has been filed on behalf of successor of applicant No. 9 Sri Ram Swaroop Teshwar and successor of applicant No. 14 Arjun Singh Rawat. Name of applicants are not mentioned in the review application. The original judgment itself has stated that the said judgment would not be applicable to four person who were reported to have expired. Para 8 of the judgment is reproduced as below:-

"8. As four applicants are reported to have expired as "per version of the counsel for the applicants, this order shall not be applicable to them."

4. As the said judgment is not applicable to 4 persons, therefore, no question of reviewing the judgment dated 6th July, 2015 arises. In any case, the review application has been filed with considerable delay. We deem it proper to dismiss this reviews application with liberty to file fresh O.A., if so advised.

(GOKUL CHANDRA PATI) (JUSTICE BHARAT BHUSHAN)
MEMBER (A) MEMBER
(J)
HLS/-